# STATE BOARD OF TECHNICAL EDUCATION AND TRAINING ANDHRA PRADESH (ESTABLISHMENT ORGANISATION AND JURISDICTION) RULES, 1983

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### STATE BOARD OF TECHNICAL EDUCATION AND TRAINING ANDHRA PRADESH (ESTABLISHMENT ORGANISATION AND JURISDICTION) RULES, 1983

In exercise of the powers conferred by subsections (1) and (2) of Section 6 read with subsection (1) of Section 99 of the Andhra Pradesh Education Act, 1982 (Act No. 1 of 1982), the Governor of Andhra Pradesh hereby makes the following rules relating to the establishment, organisation and jurisdication of the State Board of Technical Education and Training Andhra Pradesh.

## 1. Short title, extent and commencement :-

(a) These rules may be called "The State Board of Technical Education and Training, Andhra Pradesh (Establishment, Organisation and Jurisdiction) Rules, 1983"

(b) These rules extend to the whole of the State of Andhra Pradesh.

(c) These rules shall come into force from 1-6-1984.

#### 2. Constitution of the Board :-

(a) The State Board of Technical Education and Training, Andhra Pradesh (hereinafter called the Board) shall consist of the following members

Exofficio Me	nbers :-		
(1)	Director of Technical Education, A.P., Hyderabad	Chairman (2)	Director of Emp

(b) The Office of the Secretary to the Board shall be adjunct to the Office of the Director of Technical Education.

(c) The Board shall be an autonomous body with independent administrative, academic, and financial powers to carry out the functions as laid down in Section 6 of the Andhra Pradesh Education Act, 1982.

<u>3.</u>.:-

The Board shall be constituted and reconstituted either wholly or partly as and when found necessary by the Government. The nominated members of the Board shall hold offices for a term of three years from the date of their nomination.

Provided that the Government may by notification and for reasons to be recorded therein extend the terms of office of all or any of the nominated members of the board by such period not exceeding one year at a time as they deemed fit provided that the period so extended shall not in the aggregate exceed two years.

#### 4. Function of the Chairman :-

(a) It shall be the duty of the Chairman to see that these rules and regulations are observed and he shall have all powers necessary for this purpose.

(b) In any case of emergency arising out of the administrative business of the Board which in the opinion of the Chairman, requires the taking of immediate action, he shall take such action as he deems necessary and shall thereafter report his action to the Board at its next meeting.

(c) The Chairman shall perform such other functions as may be laid down by the regulations.

#### 5. Appointment of Secretary and his functions and of other Employees of the Board :-

(a) The Government shall appoint a whole time Secretary to the Board for performing such functions as may be

entrusted to him by the Chairman of the Board/Government by or under these rules from time to time.

(b)

(i) The Secretary shall be the Chief Education Officer of the Board and shall be responsible for implementing the resolutions of the Board.

(ii) He shall be the custodian of all the records of the Board and shall be responsible for the efficient functioning of its Officers.

(iii) He shall exercise in addition to what have been specified under subrules iv (a) to (f) such powers of control and supervision over the office under the Board and the staff therein as may be prescribed.

(iv)

(a) He shall have powers to take all steps to conduct the Technical Examinations and for award of certificates and Diplomas ;

(b) to appoint the ministerial and last grade staff and contingent staff;

(c) to exercise disciplinary control over the staff mentioned in subrule iv (b) above. An appeal shall lie to the Chairman against the orders passed by the Secretary;

(d) to sanction all kinds of leave to the officers and employees of the Board including personnel on deputation;

(e) to perform such other functions as may be entrusted to him either by the Chairman or by the Board ; and

(f) to draw moneys of the Board as laid down in the rules.

(v) Secretary may delegate any of his powers to other officers of the Board with the approval of the Board.

(c) Subject to the prior approval of the State Government, the Board may create posts and appoint officers as it may be deemed necessary and proper for the efficient execution of its duties. The Board may also take officers and staff from Department of Technical Education on deputation. The Government or Director of Technical Education as the case may be shall issue necessary orders of deputation at the request of the Board.

(d) The pay scales of each of the officers and staff shall be in accordance with the pattern of pay scales of Government of Andhra Pradesh, from time to time.

#### 6. Removal of a Member of the Board :-

The Government may, by notification and for reasons to be recorded therein, remove any nominated member of the Board during the term of his office, who, in their opinion has abused his position as a member so as to render his continuance on the Board detrimental to the public interest :

Provided that the Government shall before issuing the notification for the removal of such member give him an opportunity to make his representation against the action proposed and consider the same.

#### 7. Powers of the Board :-

Subject to such directions as the Government may give in this behalf and to the other provisions of these rules, the Board shall exercise all the powers including those for making regulations in respect of academic, administrative and financial matters of the Board required to carry out the functions as envisaged under the Act.

#### 8. Meetings of the Board :-

(a) The Board shall for the disposal of its business meet as often as necessary but not less than twice in each academic year.

(b) Every meeting of the Board including a meeting at the requisition of members of more than one half of the total strength of the Board, shall be convened in such manner and at such time and place and by such authority as may be provided in regulations.

(c) Every meeting of the Board shall be presided over by the Chairman, in his absence by the ViceChairman and in the absence of both the Chairman and ViceChairman by member chosen therefor by the members present at the meeting.

(d) All questions at any meeting of the Board shall be decided by a majority of the members present and voting at the meeting and in the case of equality of votes, the person presiding shall have and exercise a second or casting vote.

(e) One third of the total strength of the Board existing at the time of a meeting of the Board shall form the quorum for that meeting. Explanation:- For the purpose of this rule fraction exceeding one half be counted as one and other fractions shall be disregarded.

(f) The Board shall observe such rules of procedure in regard to the transaction of business at its meeting as may be laid down by the regulations.

#### 9. Committees of the Board :-

The Board may, from time to time, appoint subcommittees for such purposes and in such manner and consisting of such number of members as may be necessary to advise the Board on various issues.

#### 10. Income and Expenses of the Board :-

(a) The Board shall have a separate fund to maintain and operate the finances received by it and shall be called State Board of Technical Education and Training Fund.

(b) The income of the Board shall consist of,-

(i) all fees and other charges received by the Board ;

(ii) all moneys received from the State or Central Government by way of grant, gift or deposit etc.;

(iii) advance and other sums received by the Board from any persons or institution ; and

(iv) all other endowments or other properties.

(c) The expenses of the Board shall include salaries and allowances of the Secretary and other employees and the remuneration payable to the examiners in relation to or in connection, with the conduct of the Board examinations, the allowances, if any paid to the members of the Board of its committee for attending meetings of the Board of its committees and such other as are necessary for carrying out the purpose of these rules.

(d) All moneys received by the Board shall be lodged in the State Bank of India or in any other nationalised Bank;

(e) The Board may, with the sanction of the Government spend its surplus funds (in such manner as may be prescribed) for development of Technical Education as may be prescribed by Government.

(f) The moneys of the Board so lodged or invested shall be drawn by the Secretary in such manner as may be prescribed.

(g) Any sums placed at the disposal of the Board by the State or Central Government or by any person or other institution for a specific purpose, shall be administered by the Board for that purpose, subject to any general or special orders of the Government in that behalf.

(h) The Board shall keep proper accounts of its income and expenses and the annual accounts of the Board shall be subject to audit by an auditor appointed by the Board.

### 11. Powers of Government :-

(a) The Government shall have the right to cause an inspection to be made by such person or persons as they may direct, of the Board and of any Polytechnic or Industrial Training Institution or other affiliated institutions and also to cause an inquiry to be made, in respect of any matter connected with the Board.

(b) The Government shall forward to the Chairman of the Board a copy of the inspection report for obtaining the views of the Board and on receipt of such views, the Government may tender such advice as they consider necessary and fix a time limit of action to be taken by the Board:

Provided that the Government may, for sufficient cause shown by the Board, extend the limit by such period as they may deem fit.

(c) The Government may, where action has not been taken by the Board to their satisfaction within the time fixed or extended by them under clause (b) above after considering any explanation furnished or representation made by the Board, issue such directions as they may think fit and the Board shall comply with such directions.

(d) If at any time, the Government are satisfied that circumstances exist which render it necessary for them to take immediate action, they may, consistent with the purpose of these rules, take such action as may appear to them to be necessary and inform the Board of the action taken.

# **<u>12.</u>** Members of the Board, Examiners and Officers and other Employees of the Board to be Public Servants :-

(a) The members of the Board and examiners, officers and other employees of the Board shall be deemed to be public servants within the meaning of Section 21 of the Indian Penal Code. An assault on or use of criminal force on an examinerinvigilator or any other person employed in connection with the examination conducted by the Board, within a period of one month prior to the commencement of the examination, during the course of the examination and within two months immediately following such examination shall be deemed to be an obstruction caused to a public servant in the discharge of his public functions and shall be a cognizable offence.

#### 13. Saving in respect of existing Board :-

(a) The State Board of Technical Education and Training constituted and functioning under executive orders of the Government (hereinafter referred to as "Existing Board") immediately before the date on which these rules come into effect shall cease to exist in accordance with the provision of these rules;

(b) All things done or other actions taken by the existing Board are deemed to have been done or taken by it as a successor to any previous Board, shall be deemed to have been done or taken by the Board established in its place under the Act and assets vested in and all liabilities subsisting against the existing Board on that date, shall devolve on the Board established in its place under the Act.

# **<u>14.</u>** Powers to remove difficulties :-

If any difficulty arises in giving effect to any provisions of these rules, the Government may, by notification make such provisions not inconsistent with the provisions of these rules as appear to them to be necessary or expedient for the purpose of removing the difficulty.

Provided that no such notification shall be issued under this rule after expiry of two years from the date on which these rules come into effect.